

Central Administrative Tribunal  
Principal Bench

R.A. No. 393 of 2001  
in  
O.A. No. 1030 of 2000

New Delhi, dated this the 31<sup>st</sup> December 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Union of India & Anr. .. Review Applicants

Versus

Kiran Pal Singh .. Respondent

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. It will be open to review applicants to pray for expeditious hearing and disposal of the reference by the Full Bench.

4. Subject to what has been stated in Para 3 above the R.A. is rejected.

A. Vedavalli  
(Dr. A. Vedavalli)

Member (J)

Adige  
(S.R. Adige)  
Vice Chairman (A)

karthik